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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.1435/96.

Dt. of Decision : 1-1-98.

1. G. Subramanyam                    6. P. Raghunatha Reddy  
2. C. Kuppa Swamy                    7. K. Mohana Murali Pillai  
3. T. Karuna Kara Reddy            8. S. Subba Rama Raju  
4. A. Venugopal Raju                9. B. Venkata Ramudu  
5. S. Seeta Manohar                 10. D. Siddiah                 .. Applicants.

Vs

1. The Telecom District Manager, Tirupati.
2. The Chief General Manager, Telecom,  
AP Circle, Deorsanchar Bhavan, Hyderabad.
3. The Chairman, Telecom Commission, New Delhi. .. Respondents.

Counsel for the applicants : Mr. K. Venkateswara Rao

Counsel for the respondents : Mr. V. Rajeswara Rao, Addl. CGSC,

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

Heard Mr. K. Venkateswara Rao, learned counsel for the applicants and Mr. V. Rajeswara Rao, learned counsel for the respondents.

2. There are 10 applicants in this OA. All of them are now working as TTAs. They submit that they <sup>were</sup> originally recruited in the cadre of Technician and they were selected and recruited prior to 1-1-86 and their training period was also over prior to 1-1-86. They appeared for the Departmental Competitive Examination for the post of Technician and they had passed the written examination as well as interview. One year training was contemplated for ~~the~~ successful candidates before appointing them in the post of Technician. They have completed one year period of training along with others. During the period of training for the post of Technician they were paid some stipend. After completion of one year training, the applicants were appointed as Technicians. It is stated that the applicants were selected for the post of Technician on regular basis and after selection for regular appointment they underwent training for a period of one year. It is stated that the period of training of the applicants was not counted for service in the post of

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Technician. The applicant No.1 has submitted a representation praying for the benefits as prayed for in this OA by his representation dated 1-5-95 (Annexure-III Page-11). The representation of the applicants No.2,3,4,5,6,7,8,9 and 10 are at Page-12,13,14,15,16,17,18,19 and 20 respectively. All of them represented their cases to R-2. It is stated that those representations are not disposed of.

3. This OA is filed to treat the training period as service for purpose of notional increments and for monetary benefit from 1-10-90 in terms of O.M.16-15/89.Est. Pay-I dated 22-10-90.

4. The learned counsel for the applicants rely on the judgement of the Tribunal in OA.No.1346/94 and OA.94/96 decided on 7-11-94 and 7-2-96 respectively for the relief prayed for in this OA.

5. I have gone through both the judgements. The Bangalore Bench of the CAT by the judgement dated 26-3-93 in OA.156/92 held that the Technicians and other categories who were recruited prior to 1-1-86 and who had undergone training prior to 1-1-86 should also be given the benefit of treating the period of training as service for fixing the increments notionally and for giving the monetary benefit from 1-10-90 in terms of O.M. dated 22-10-90. Hence that judgement was followed by this Bench in OA.No.1423/93 delivered on 23-10-96. As per the judgements of this Tribunal in the above referred OA the respondents are directed to treat the period of training of the applicants therein as service for fixation of increments notionally and they should be given the monetary benefit from 1-10-90.



6. The learned counsel for the respondents submit that this OA is covered by the judgements of the Tribunal referred to above. But the judgements of this Tribunal in OA.1346/94 and 94/96 had been stayed by the Apex Court in C.A.No.23849/96 and that SLP is still pending.

7. In view of the above, the following direction is given:-

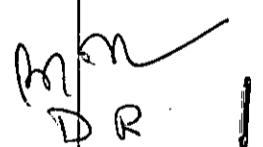
(a) If the SLP referred to above is allowed then this OA stands dismissed.

(b) If the SLP is dismissed, then this OA stands allowed and the applicants are entitled for the similar reliefs as given in OA.1346/94 and OA.94/96.

(c) If any other orders are given by the Apex Court in the above referred SLP, they are equally applicable to the applicants in this OA.

8. With the above direction, the OA is disposed of, ~~at the admission stage itself. No costs.~~ No costs.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
DR

Dated : The 1st Jan. 1998.  
(Dictated in the Open Court)

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**Copy to:**

1. The Telecom District Manager, Tirupathi
2. The Chief General Manager, Telecom, A.P.Circle, Deorsanchar Bhavan, Hyderabad.
3. The Chairman, Telecom Commission, New Delhi.
4. One copy to Mr.K.Venkateswara Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Rajeswara Rao, Addl.CGSC, CAT, Hyderabad.
6. One copy to D.R(A),CAT, Hyderabad.
7. One duplicate copy.

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21/1/98  
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :  
M(J)

DATED: 1/1/98

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

C.A.NO. 1435/96

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS.

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

